

Government of India  
Ministry of Finance  
( Department of Revenue )

....

New Delhi, the 12 Neg' 1984.

NOTIFICATION  
INCOME-TAX

and  
in  
super-  
session

No. 6025 (F.No.398/35/84-IT(B): In pursuance of sub-clause (ii) of Clause (44) of section 2 of the Income-tax Act, (43 of 1961), of Notification of the Government of India in the Department of Revenue No.4662(F.No.398/21/82-IT(B) dated 3.6.82, the Central Government hereby authorises Shri Biswanath Nayak, being a gazetted officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri Biswanath Nayak takes over charge as Tax Recovery Officer.

( B.NAGARAJAN )  
DEPUTY SECRETARY TO THE GOVT. OF INDIA

The Manager,  
Government of India Press,  
Mayapuri, New Delhi.

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6. The Joint Secretary & Legal Adviser, Ministry of Law, New Delhi.
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*B. Nagarajan*  
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